

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 201**  
**IB-472/ND/2023**

**IN THE MATTER OF:**

**Mr. Mujahid** ... **Applicant/Petitioner**

**Versus**

**U P Bone Mills Pvt. Ltd.** ... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 06.09.2023**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (J)**

**SH. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Advocate Yashu Gupta

**For the Respondent** : Adv. Brahm Datt Verma

**ORDER**

In the wake of the contents of para 5 of the reply, both the OC and CD are directed to file separate affidavits stating therein that the present proceedings are not collusive and the parties i.e., OC and CD are not related to each other. The Respondent should also file an affidavit and the latest audited balance sheet of the CD.

List on 19.09.2023.

**Sd/-**  
**(L. N. GUPTA)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**